

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. No.71/93

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Tuesday this the 5th day of April, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. B.M.H.Mendez, Superintendent of Customs,
Air Port, Thiruvananthapuram.
2. M.V.Abraham -do-
3. N.Surendran -do-
4. P.George P.Samuel -do-

By Advocate Mr.K.Sasi Kumar

vs.

1. Union of India, represented by the Secretary,
Ministry of Finance, Department of Revenue,
New Delhi.
2. The Secretary, Central Board of Excise and Customs,
Central Secretariat, New Delhi.
3. The Principal Collector, Customs and Central Excise, Madras.
4. The Collector of Central Excise and Customs,
Central Revenue Building, I.S.Press Road,
Cochin-18.
5. The Deputy Collector(P&V), Office of the Central
Excise and Customs, Central Revenue Building,
I.S.Press Road, Cochin-18.
6. R.Ajith Kumar, Superintendent of Central Excise and
Customs, C/o. Collector of Central Excise and Customs,
I.S.Press Road, Cochin-18.
7. Renjith Jacob Koshy -do-
8. P.A.Gangadharan -do-
9. Ninan Thomas -do-
10. A.Radhakrishna Marar -do-
11. S.Madanan -do-
12. K.G.Asokan -do-
13. A.P.Davis -do-
14. M.K.Gopinathan -do-

By Advocate Mr. T.P.M.Ibrahim Khan,ACGSC(R1-5)

Mr.M.R.Rajendran Nair(R10)

None for others

ORDER

CHETTUR SANKARAN NAIR(J),VICE CHAIRMAN:

Applicants who are Superintendents of Central Excise challenge the ranking assigned to them, in the Seniority List of Inspectors(Annexure.A1). Other ancillary reliefs also are sought.

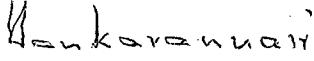
2. At the time when the application was filed, there was no Seniority List of Superintendents and there was only a Seniority List of Inspectors. So claims and controversies were based on it. Now that list has lost its relevance for Superintendents, in the sense that there is a Seniority List of Superintendents (Annexure.A15). May be Annexure.A1 may have a bearing on Annexure.A15. May be not.

3. If any party has any grievance regarding the ranking of Superintendents in Annexure.A15, they may raise their objection before the appropriate authority. We consider it unnecessary to examine the propriety of the placement of applicants vis-a-vis party respondents in Annexure.A1 Seniority List. For that reason, we dispose of the application as infructuous. Parties will suffer their costs.

Dated the 5th April, 1994.


P.V.VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN